

Misc.(J) Case No.41/2020

22.09.2020

Petitioner is present with her engaged Advocate.

In view of the order passed in T.S. No.43/2020 and as both parties have compromised the matter out of the Court and petitioner has already withdrawn the T.S. No.43/2020, this misc.(J) case is also disposed of on withdrawal.

Civil Judge,
Dibrugarh

Misc.(J) Case No.49/2020

14.09.2020

Petitioners/defendants are represented by their engaged learned Counsel

Seen petition No.1759/20 filed by the Opp.Parties/plaintiffs praying for an adjournment for allowing some time for filing objection on the said petition stating that the conducting Advocate for the Opp.Parties/ plaintiffs went to Guwahati all of a sudden.

Heard learned Advocate for the petitioners/defendants through video conferencing

Also heard the learned Advocate on the adjournment petition No.1759/20.

Prayer for adjournment is allowed.

Fixed 01.10.2020 for filing written objection by the Opp. Parties/plaintiffs.

Civil Judge,
Dibrugarh

T.S. No.02/2020

13.08.2020

Court work affected as safety measures taken for prevention of spread of CORONA VIRUS in terms of the notification dated 04.07.2020 of the Hon'ble High Court.

Plaintiff and defendant No.1 and 2 are duly represented by their engaged Counsel.

Summons issued to defendant No.4 has not returned.

Seen petition No.1586/2020 filed by plaintiff praying for fixing another date for appearance of defendant No.4 so that he can take steps upon defendant No.4.

Heard learned Advocate for the plaintiff through video conferencing. He shall take steps through registered post/courier service/ dasti service.

The plaintiff has filed written statement on the counter claim of the defendant No.1, copy of the same is received by defendant No.1 and 2.

Also seen petition No.1588/2020 filed by the plaintiff under Order VIII Rule 6(C) of CPC for exclusion of the counter claim filed by the defendant No.1 which is registered as a separate Misc.(J) Case.

Fixed 22.09.2020 for SR/WS for defendant No.4.

Civil Judge,
Dibrugarh

T.S. No.23/2018

22.09.2020

Case record put up today on the strength of joint petition No.1817/2020 filed by the learned Advocate for the plaintiff and the defendants stating that the instant suit is fixed on 09.11.2020 and due to intervention of the well wisher both parties have amicably settled the dispute out of the Court as per terms and conditions of the deed of settlement entered upon by the parties dated 13.07.2020. It is also stated that both the parties are residing in different locality and due to this pandemic situation it will be difficult for them to appear together again. Hence, prayed for taking up the matter today and to put up the case record and to dispose of the suit on compromise.

Heard learned Counsel appearing for both sides through video conferencing as both the learned Advocates are present along with both the parties and both of them are present for disposing the suit on compromise today itself and as both parties are present today, I am inclined to allow the petition No.1817/20 and accordingly, case record is put up today.

XXXXXXXXXXXXXXXXXXXXX

Also seen petition No. 1815/2020 filed by the plaintiff stating that he does not want to proceed with the suit against proforma defendant Md.Mahmahdian Khan and the plaintiff prays for allowing him to withdraw the suit against the said proforma

defendant Md.Mahmadian Khan .

Heard both sides including the plaintiff through video conferencing and prayer is allowed.

Also seen the joint compromise petition No.1816/2020 filed by both the parties and also seen the deed of settlement dated 13.07.2020 which includes some terms and conditions of compromise contained in the deed of settlement and prays for passing a compromise decree with certain reliefs mentioned in the joint compromise petition.

I have heard both the parties through video conferencing and they have submitted that the matter has already been compromised between them upon some terms and conditions which are mentioned in the deed settlement and accordingly, both the parties have agreed upon the compromise in respect of the suit and prays for disposal of the suit on compromise.

I have gone through the joint compromise petition and the deed of settlement which will be a part of decree.

Considering all, the joint compromise petition is allowed as per terms and conditions agreed upon by the parties vide deed of settlement dated 13.07.2020